

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3462

ANSWERED ON:14.12.2012

NON-IMPLEMENTATION OF SUGGESTIONS OF NCST

Mitra Shri Somendra Nath

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the findings/suggestions of National Commission for Scheduled Tribes (NCST) to render justice to aggrieved Government/Public Sector Undertaking employees in most of the cases are not heeded to by the Government;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether the Government is aware of the suffering of Scheduled Tribe employees due to this callous attitude;
- (d) if so, whether the Government proposes to enquire into the matter and render justice to the victims by implementing/considering the findings/suggestions of the Commission in toto; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (c): The National Commission for the Scheduled Tribes (NCST) has informed that Clause (5) of Article 338 A of the Constitution vests with the NCST the duty to investigate and monitor all matters relating to the safeguards provided for the Scheduled Tribes, to inquire into specific complaints with respect to deprivation of rights and safeguards and to participate and advise in the planning process of socio-economic development of the Scheduled Tribes and to evaluate the progress of their development. Accordingly, the recommendations of the Commission are of two types. One relating to violation of rights and safeguards and the other relating to socio-economic development of Scheduled Tribes. Wherever, the recommendations of the NCST highlight violation of the Constitutional rights and safeguards provided for the Scheduled Tribes, the Authority concerned is mandated to rectify the violation by accepting the recommendation of the NCST. As regards recommendation relating to development issues and change of existing policy or evolving a new policy relating to Scheduled Tribes, such recommendation has to be examined and considered as per laid down procedure.

(d) & (e): Do not arise in view of the above.